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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ TEST.CAS. 58/2021, I.A. 9182/2021, I.A. 13354/2023

SARUP SINGH Petitioner

Through: Mr. Manish Makhija, Adv.

versus

GOVT OF NCT OF DELHI AND ORS & ORS. Respondents

Through: Mr. Achal Gupta, Adv. for R-2, 3, &

5.

Mr. Pawan Bindra, Sr. Adv. with Mr.

Roshan Santhalia, Adv. for R-4.

Mr. Roohe Hina Dua, AOR/Standing Counsel of State of Pubjab with Ms. Shreya Arora, Mr. Harshit Khanduja,

Advs.

ASI Balwinder Singh, IO from

Punjab Police (VC).

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SHARMA

ORDER 10.11.2023

I.A. 13353/2023

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The present application has been filed on behalf of Respondent No.4 under Section 151 CPC to bring on record copy of the affidavit dated 23.05.2022 executed by Mr. Narinder Singh along with the translated copy with the copy of the FIR bearing No. 244/2022 dated 03.12.2022 registered under Sections 465/467/468/471/120B IPC registered at PS Model Town, Ludhiana, Punjab along with the true translation.





Learned counsel for the petitioner submits that he has no objection subject to the exceptions or contentions being left open to be raised at the appropriate time.

Learned counsel for Respondent Nos. 2, 3 & 5 submits that in fact the document sought to be filed is a forged one.

I consider that all these objections can be taken at an appropriate time subject to all exceptions.

In view of the submissions made, the present application is allowed.

Let the documents be taken on record.

Ms. Shreya Arora, advocate has appeared for Punjab Police and submits that the copy of the will be supplied to the Punjab Police for the purpose of investigation. However, no such application is on record.

In the absence of an application, the request cannot be entertained.

The pleadings are complete.

Let the matter be listed before Joint Registrar (Judicial) for framing of issues/recording of evidence on 12.12.2023.

DINESH KUMAR SHARMA, J

NOVEMBER 10, 2023/AR..